Extra No. 2





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## EXTRAORDINARY

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Separate paging is given to this Part in order that it may be filed as a Separate Compilation.

#### PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

(The Following Act of the Gujarat Legislature, having been assented to by the Governor on the 2nd March, 2006 is hereby published for general information.)

S. S. PARMAR.

Secretary to the Government of Gujarat, Legislative and Parliamentary Affairs Department.

#### GUJARAT ACT NO. 2 OF 2006.

(First published, after having received the assent of the Governor in the "Gujarat Government Gazette", on the 2nd March, 2006).

#### AN ACT

to repeal certain Acts.

WHEREAS, it is expedient to repeal certain obsolete Acts;

It is hereby enacted in the Fifty-seventh Year of the Republic of India as follows:-

This Act may be called the Gujarat Repealing Act, 2006.

Short title.

2. The Acts specified in the Schedule are hereby repealed.

Repeal of certain Acts.

IV-Ex-2-1 2-1

### SCHEDULE

(See section 2)

Sr. No.	Short title of the Act	Year	No.
1.	The Act for Avoiding Wagers (Amendment) Act, 1865.	1865	Bom. III
2.	The Bombay Race-courses Licensing Act, 1912.	1912	Bom. III
3.	The Bombay Abolition of Whipping Act, 1957.	1957	Bom. XXXIX